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IN THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

Original Application No. 140 of 2024 (SZ)

Tribunal on its own motion SUO MOTU
based on the news item published in
The Times of India, Chennai Edition
dated 09.04.2024 under the caption
"Veerangal Odai becomes latest target
of land sharks"

With

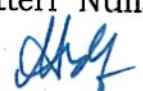
1. The Additional Chief Secretary,
Water Resource Department,
Chennai-600 009 and 4 others

....Respondent(s)

**Status Report filed by Executive Engineer (i/c)/Stormwater Drain
Department on behalf of 5th Respondent, Greater Chennai Corporation - 5TH
RESPONDENT**

I N.Anandaraj, son of Th.Nagappan, Hindu aged about 58 years,
Executive Engineer, (i/c) Storm Water Drain Department, Greater Chennai
Corporation, Ripon buildings, Chennai - 600 003, do hereby solemnly affirm
and sincerely state as follows:

2. I am the Executive Engineer, (i/c) Storm Water Drain Department of
Greater Chennai Corporation and I am well acquainted with the facts
of the case from the records and as such I am filing this Additional
status report on behalf of the 5th respondent.
3. I respectfully submit that, Government of Tamil Nadu has directed
Greater Chennai Corporation to take over Veerangal Odai,
Virugambakkam Canal and Otteri Nullah from Water Resources
Department vide G.O.Ms. No. 136, MA & WS Department, dated
18.10.2024. Accordingly Water Resources Department has handed
over Veerangal Odai, Virugambakkam Canal and Otteri Nullah to


Executive Engineer
Storm Water Drain Department

ilc

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Greater Chennai Corporation for carrying out improvement works and maintenance works of Veerangal Odai, Virugambakkam Canal and Otteri Nullah.

4. I respectfully submit that, Greater Chennai Corporation has taken action for removal of silt and floating materials in Veerangal Odai increasing the depth of Veerangal Odai thereby increasing the carrying capacity using poclain with float, ensuing free flow of rain water. The silt removed from Veerangal Odai has been transported using 3 Tipper Lorries to Perungudi Dumping Ground.
5. I respectfully submit that, a Hydrological Consultant, Dr.B.Sakthivel, mentioned in the article has been entrusted the work of preparation of Detailed Project Report for carrying out improvement works in Veerangal Odai, Virugambakkam Canal and Otteri Nullah to ensure free flow of rain water in order to avoid inundation in the surrounding areas.
6. I respectfully submit that, the Hydrological Consultant has submitted the Detailed Project Report for carrying out improvement works in Virugambakkam Canal and Otteri Nullah and accordingly Improvement works have been taken up in Virugambakkam Canal at an estimate amount of Rs.30 crore and Improvement works have been taken up in Otteri Nullah at an estimate amount of Rs.65 crore.
7. I respectfully submit that, for the restoration works in Otteri Nullah, tender has been called on 30.05.2025 and published in news daily The Times of India and Dinkaran (Tamil) on 31.05.2025 for which the technical bid was opened on 09.07.2025, technical evaluation done on 13.08.2025, Financial Bid was opened on 14.08.2025 and the approval of Tender Scrutinizing Committee was obtained on 19.08.2025 and the work order has been given to the lowest quoted bidder namely M/s.Sivaram & Co. on 09.09.2025 and the work period is for 12 months. The works are in progress



Executive Engineer
Storm Water Drain Department

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8. I respectfully submit that, for the restoration works in Virugambakkam Canal, tender has been called on 30.05.2025 and published in news daily The Times of India and Dinkaran on 31.05.2025 for which the technical bid was opened on 09.07.2025, technical evaluation done on 20.08.2025, Financial Bid was opened on 21.08.2025 and the approval of Tender Scrutinizing Committee was obtained on 27.08.2025 and the work order has been given to the lowest quoted bidder namely M/s.Gurumurthy Engineering Enterprises on 09.09.2025 and the work period is for 12 months. The works are in progress.
9. I respectfully submit that, in the meanwhile Hydrological Consultant M/s.Aru Engineering Consultants has been engaged for preparation of the Detailed Project Report for carrying out improvement works in Veerangal Odai. Accordingly M/s.Aru Engineering Consultants has submitted the Detailed Project Report for carrying out improvement works in Veerangal Odai, on 02/07/2026.
10. I respectfully submit that, Zonal Officer, Zone-12 has stated that a letter, dated 18.07.2025 and a reminder letter dated 29.05.2026 has been addressed to the Tahsildar, Alandur Taluk, requesting to measure and earmark the boundaries of the Veerangal Odai and to furnish a report. On obtaining the report action will be taken for removal of encroachments if any as per the provisions of Tamil Nadu Urban Local Bodies Act, 1998.
11. I respectfully submit that, Zonal Officer, Zone-13 in his letter has stated that “இதன் மீதான நடவடிக்கை எடுக்கும் பொருட்டு வீராங்கல் ஓடையிலுள்ள ஆக்கிரமிப்புகளின் விரிவான விவரங்கள் கோரி வட்டாட்சியர், வேளச்சேரி அவர்களுக்கு 24.06.2025 மற்றும் 14.07.2025 மற்றும் 18.05.2026 ஆகிய தேதிகளில் கடிதம் அனுப்பப்பட்டுள்ளது. On obtaining the report action will be

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taken for removal of encroachments if any as per the provisions of Tamil Nadu Urban Local Bodies Act, 1998.

12. I respectfully submit that, a letter has also been sent to Chief Engineer, Water Resources Department on 08.05.2026 requesting to furnish the details of encroachments, removal of encroachments details, details of court cases and works completed as on the date of Government Orders and the length of Canals along with survey numbers, for taking necessary further action.

Submitted



COUNSEL FOR 5TH RESPONDENT

Solemnly affirmed at Chennai ()

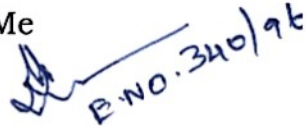
On this the 10th day of July 2026 ()

And signed his name in my presence ()



Executive Engineer
Storm Water Drain Department

Before Me


P.W.O. 340/96

Advocate: Chennai

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TRIBUNAL, SOUTHERN ZONE

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MOTO based on the news item
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the caption "Veerangal Odai becomes
latest target of land sharks"

..Petitioner

-Vs-

The Additional Chief Secretary, Water
Resources Department and 4 others
— Respondents

Status Report Filed by the
5th Respondent

Dr.S.B.Nirmalatha,

Counsel for Greater Chennai
Corporation, 5th Respondent